

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 3768
TO BE ANSWERED ON 03.04.2025**

SURVEY ON MIGRANT WORKERS

3768. SHRI KUNWAR RATANJEET PRATAP NARAYAN SINGH:

Will the Minister of Labour and Employment be pleased to state:

- (a) the key findings of the All India Survey on migrant workers conducted by the Labour Bureau;**
- (b) the number of migrant workers registered on the e-Shram portal as of January 2025;**
- (c) the steps being taken to integrate the e-Shram portal with existing social security schemes; and**
- (d) the measures adopted to ensure access to welfare schemes for unorganised and migrant workers, including the challenges faced in implementation?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): Labour Bureau has conducted an All India Survey on Migrant Workers, on their socio economic characteristics. The field work of the survey has been completed.

Ministry of Labour & Employment has launched the eShram portal (eshram.gov.in) on 26th August 2021 for creation of a comprehensive National Database of the Unorganised Workers (NDUW), including migrant workers, seeded with Aadhaar. eShram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis. As on 28.03.2025, over 30.74 crore unorganized workers, including migrant workers, are registered on eShram.

Ministry of Labour & Employment is sharing eShram data with all States/ UTs' Labour departments through Data Sharing Portal (DSP) and/or Application Programming Interface (API).

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In keeping with the vision of the Budget Announcement, 2024-25, on developing eShram as a "One-Stop-Solution" for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram-"One-Stop-Solution" on 21st October 2024. eShram-"One-Stop-Solution" entails integration of different social security/ welfare schemes at single portal i.e. eShram. This enables unorganised workers, including migrant workers, registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

So far, 13 schemes of different Central Ministries/Departments have already been integrated/ mapped with the eShram including Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PM-SVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), National Family Benefit Scheme (NFBS), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan Mantri Awas Yojana - Gramin (PMAY-G), Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana- Urban (PMAY-U) and Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY).

The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 has been enacted to protect the interest of the migrant workers. The Act provides for registration of certain establishments employing Inter State Migrant Workers, licensing of contractors etc. Workers employed with such establishments are to be provided payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc.

This Act has been subsumed in the Occupational Safety, Health and Working Conditions (OSH) Code, 2020. The OSH Code, provides for decent working conditions, minimum wages, grievances redressal mechanisms, toll free helpline to migrant workers.

Challenges in implementation of the schemes such as awareness and mobilization of beneficiaries are addressed with support of State and local authorities by organizing awareness camps, facilitating enrolment etc.